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PART I SECTION I

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

PUBLIC NOTICE NO. 16 (RE)/1997-2002

NEW DELHI DATED THE 1st July, 1999.

In exercise of the powers conferred by paragraph 4.11 of the Export & Import Policy 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in Schedule 2 , Table B of the Book titled "ITC(HS) classifications of Export and Import Items 1997-2002".

2. The entry at Code No. 2610 (a) of the book titled "ITC(HS) classifications of Export & Import Items" is amended to read as under :

" 2610 (a) Chrome ore, other than Restricted Export

(i) beneficiated chrome ore fines/ permitted

concentrates (average feed grade under

to be less than 33% Cr₂O₃) and licence"

(ii) those categories of chrome ores

mentioned in (b) and (c) below

as canalised.

3. This issues in Public interest.

(N.L. LAKHANPAL)

**Director General of Foreign Trade
& Ex-Officio Additional Secretary to the Government of India**

(P.C. TRIPATHI)

Joint Director General of Foreign Trade

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